NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No. 830/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

DSM Singapore industrial Pte Ltd

V/s

Pranav Agro Industries Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. DESIGNATION SIGNATURE Aniketh Noie des Sachi Gupta ilb Mustafa Motivala for Potitiones 1)

Adv. Voushali Bhilare Adv. for

alw. Adv. Dinesh Masurkor Canara Bank

ORDER

TCP No.830/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner present. The Counsel appearing on behalf of the Canara Bank, Secured Creditor states that liquidation order has been passed by the Hon'ble High Court of Bombay against this company. For production of the liquidation order, list this matter on 5.2.2018.

Sd/-

V. NALLASENAPATHY Member(Technical)

Sd/-

M. K. SHRAWAT Member (Judicial)